

fixed and the date of completion has also been mentioned.

SHRIMATI SUCHETA KRIPALANI : What authority will implement all these ? Have you created any authority ?

SHRI PARIMAL GHOSH : There are 3 or 4 implementing authorities, you know, in Calcutta development area.

DR. SUSHILA NAYAR : That is the whole trouble.

SHRI PARIMAL GHOSH : They are Calcutta Corporation, the Improvement Trust and the Calcutta Metropolitan Development authority. These are the implementing authorities. The development of Calcutta naturally will have to be taken up by these existing authorities because if any outside agencies are put into that matter, they are not that familiar to the existing necessities of Calcutta area. That is why whatever resources and manpower are available with the Corporation and the Improvement Trust and other agencies will be employed to that extent and if necessary Calcutta Metropolitan Authority will also extend their capacity so that they can take it up and complete the work.

SHRIMATI SUCHETA KRIPALANI : May I take it that the idea of creating a special authority to co-ordinate the activities of all these has been given up ?

SHRI PARIMAL GHOSH : The Calcutta Planning and Development Authority will be the co-ordinating authority in that matter. That has already been specified.

DR. SUSHILA NAYAR : There were prolonged discussions and a decision was taken long ago to have a master plan for Calcutta and in that Master Plan two things were given top priority—water supply and underground drainage. May I know what progress has been made in that regard ? With regard to slum improvement if there is proper drainage and safe water supply the problem of cholera can be largely taken care of. Similarly, the whole idea

of CPMO was that there should be one co-ordinating authority. If there are two or three, there is no purpose in saying that there is a co-ordinating authority. These different authorities often work at cross purposes. Will the Government consider having one ultimate authority which can be entrusted to have all these various programmes implemented ?

SHRI PARIMAL GHOSH : Well, in what the hon. Member has stated there is enough truth that the matter of water supply and drainage and other things for Calcutta area has been going for some time now and not much has been done in that regard to ameliorate the difficulty. That is exactly the reason why this time we have taken up certain specific projects like water supply, drainage and sewerage.

DR. SUSHILA NAYAR : They have been there for years and are not new proposed now.

SHRI PARIMAL GHOSH : I know that. Still an honest effort has been made this time and I hope this will be implemented. The necessary Authority has also been created so that they can coordinate the activities of the other Agencies. That also has been done.

MR. SPEAKER : Question No. 307—Absent. Question No. 308—Absent. We go to Question No. 309.

Wanchoo Committee on Unearthing of Black Money and Tax Evasion.

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*309 SHRI SHIVA CHANDRA JHA :
SHRI INDRAJIT GUPTA :
SHRI RAMAVTAR SHASTRI :
DR. RANEN SEN :

Will the Minister of FINANCE be pleased to state :

(a) the progress made in the work of the Expert Committee headed by Shri K. N. Wanchoo on black money and tax evasion.

(b) when the Committee is expected to submit its report ; and

(c) the total amount of Income-tax arrears on the 30th June, 1970 and the recovery made during the year 1969-70 and the current year ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). The requisite information is given in the Statement laid on the Table of the Sabha.

Statement

(a) The Committee issued a detailed questionnaire on the 15th of May, 1970, giving time for replies upto the end of June 1970. However, in deference to a large number of requests from Chambers of Commerce, other bodies and individuals time was extended upto 31st July, 1970.

Various points covered by the terms of reference are also being independently examined by the Committee. The Committee has so far held three meetings, each meeting consisting of several sittings.

(b) It is too early to give any idea of the date by which the Committee will be able to submit its report. The Committee is thinking of submitting an interim report within the next few months, if possible. The final report may take a longer time and may be submitted some time next year.

(c) The latest figures of arrears of Income-tax available are as on 31.3.1970 on which date the final figure of arrears amounted to Rs. 507.91 crores.

The figures of tax collections out of arrear demand during 1969-70 and current year (upto May, 1970) are given below :—

1969-70	...Rs. 129.75 crores.
1970-71	...Rs. 51.73 crores.
(upto May, 1970)	

श्री शिवचन्द्र भा : मैं यह जानना चाहता हूँ कि बाँधू कमेटी जो अपनी रिपोर्ट पेश करेगी उसके टर्म्स आफ रेफरेंस में क्या यह भी बात है कि जो मंत्री, केन्द्रीय मंत्री के टैक्स इंबैजन्स की

शिकायतें हैं या ब्लैक मनी की बातें आती हैं उसकी भी वह जांच करेगी और उस पर भी रिपोर्ट देगी ?

श्री विद्याचरण शुक्ल : जी हाँ, वह करेगी। जो इससे मतलब है इस विषय से सब के ऊपर वह अपना प्रतिवेदन दे सकती है।

श्री शिवचन्द्र भा : दूसरा सवाल है अध्यक्ष महोदय, अब तक जो प्रगति हुई है बाँधू कमेटी की जैसा कि खबरों में आया है कि दिसम्बर तक या उस के आगे तक उसकी रपट आयेगी लेकिन अब तक जो प्रगति हुई है उसमें क्या टाटा और बिरला फर्म्स के मुतालिक भी कुछ शिकायतें या बातें आई हैं टैक्स इंबैजन्स या ब्लैक मनी होर्ड करने की ?

श्री विद्याचरण शुक्ल : अध्यक्ष महोदय, इस कमेटी ने बहुत डीटेल्ड क्वेश्चनरियर जारी किया मई में और उसके लिए उन्होंने एक समय निर्धारित किया कि जून के अंत तक सब क्वेश्चनरियर का सवाल आ जाना चाहिये। उस पर बहुत से लोगों ने कहा कि और ज्यादा समय चाहिए क्योंकि उसमें इतनी ज्यादा सूचना मांगी गई थी कि उसका उत्तर देने में ज्यादा समय लगता था। इसलिए उस कमेटी ने उसकी अवधि बढ़ाकर 31 जुलाई कर दी। अब वह क्वेश्चंस के जवाब आए हैं। वह टेबलेट होंगे और उसके बाद जो जो प्रश्नों के जवाब दिये गए उनके ऊपर विचार किया जायेगा। अब तक इस कमेटी की तीन मीटिंग हो चुकी हैं जिनके अन्दर कई सिटिंग्स हुई हैं और जिनके नाम माननीय सदस्य ने लिए हैं हो सकता है कि उनके बारे में भी शिकायतें आई हों.....

श्री शिवचन्द्र भा : हो सकता है नहीं, मैं जानना चाहता हूँ कि हकीकत क्या है।

श्री विद्याचरण शुक्ल : यह मुझे नहीं मालूम कि इनकी शिकायतें आई हैं या नहीं। कमेटी के सामने कौन-कौन शिकायतें आई हैं

यह मुझे मालूम नहीं है। वह तो कमेटी के सामने जो भी सूचना आयेगी उस पर विचार कर के फिर जो भी सिफारिश करनी है, वह करेंगे।

DR. RANEN SEN : Sir, it is commonly believed that thousands of crores of rupees are hoarded by big business and other interests as black money. It is also the present tendency of big business who have hoarded huge amounts of black money to invest them in big firms all over the country. May I know whether in the terms of reference of the Wanchoo Committee all these points have been referred to by the Government so that a thorough probe or a thorough enquiry is made into all these aspects of the black money as to how it has been earned and how it has been used; and if so, what are the actual terms of reference ?

SHRI VIDYA CHARAN SHUKLA : The terms of reference are wide enough to cover this particular matter also. With your permission, may I read out the terms of reference, or shall I lay it on the Table of the House ?

MR. SPEAKER : He may lay it on the Table of the the House, if it is lengthy. The Question Hour is over now.

SHRI M. L. SONDHI : The next question is very important. Dr. Lohia's death still worries us. It is a matter which has to be gone into thoroughly. Even if that question has not been reached, the feelings of this House are involved.

SHRI VIDYA CHARAN SHUKLA : With your permission, I shall read out the terms of reference. They are :

- “(a) (1) to unearth black money and prevent its proliferation through tax evasion.
- (2) to check avoidance of tax through various legal devices including formation of trusts, and
- (3) to reduce tax arrears ;

(b) examine various exemptions allowed in the tax laws with a view to their modification, curtailment or withdrawal ;

(c) indicate the manner in which the tax assessment and the administration may be improved for giving effect to all its recommendations.”

RE. S. Q. NO. 310

SHRI M. L. SONDHI : My submission is that Dr. Lohia was a very respected Member of this House, and, therefore, this matter has come up. The hon. Minister is present here, and what is the harm if he answers it ? He can assure us that the matter will be gone into.

MR. SPEAKER : But the two Members in whose names the question stands are not present here.

SHRI M. L. SONDHI : Sir, you are the Speaker, and, therefore, you have the discretion to allow it. Dr. Lohia was a great leader and we still cherish the memory of Dr. Lohia. The public should be satisfied.

MR. SPEAKER : I have no discretion in this matter.

SHRI M. L. SONDHI : The hon. Minister can himself get up and give the answer.

MR. SPEAKER : Both the Members who have tabled the question are not present here. Even if I could allow, both those Members are not present here. When they are not present, how could I allow it ? Why create unnecessarily a great fuss over this matter ?

WRITTEN ANSWERS TO QUESTIONS

Second Shift in Maulana Azad Medical College, New Delhi

*302. SHRI RAMSHEKHAR PRASAD SINGH :

SHRI MANIDHAI J. PATEL :